

(2020) 06 SHI CK 0047

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 1432 Of 2020

Prem Singh

APPELLANT

Vs

State Of Himachal Pradesh & Another

RESPONDENT

Date of Decision : 01-06-2020

Acts Referred:

Citation : (2020) 06 SHI CK 0047

Hon'ble Judges : Tarlok Singh Chauhan, J;Jyotsna Rewal Dua, J

Bench : Division Bench

Advocate : Seema K. Guleria, Ashok Sharma, Vinod Thakur, Vikas Rathore

Final Decision : Disposed Of

Judgement

Tarlok Singh Chauhan, J

Ms. Seema K. Guleria, learned counsel for the petitioner, on instructions, states that the premises in question would be vacated on or before 15th June, 2020. Her statement is taken on record. It is made clear that in case the petitioner does not vacate the premises in question within the aforesaid period, then in addition to the proceedings that may be initiated against him under the Contempt of Courts Act, the petitioner shall also be liable to pay double the penal rent from the date the same was due. Accordingly, the instant writ petition stands disposed of, so also pending miscellaneous application(s), if any.

To come up for compliance on 16th June, 2020.